

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-**

Item No. 114

CP (IB) No. 146/Chd/Hry /2023

**IN THE MATTER OF:**

State Bank of India

...Petitioner/ Financial Creditor

Vs.

Panipat Jalandhar NH-1 Tollways Pvt. Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 7, IBC 2016

**Order delivered on 18.03.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner/ Financial Creditor : Mr. Shrey Goel, Advocate

For the Respondent/ Corporate Debtor : Mr. Pulkit Goyal, proxy counsel  
for Ms. Ramneek Kaur, Advocate

**ORDER**

Reply along with receipt of payment of cost has been filed by learned counsel for the respondent/ corporate debtor vide Diary No. 01191/3 dated 15.03.2024. The same is taken on record. Rejoinder, if any, be filed by learned counsel for the petitioner/ financial creditor within one week with a copy in advance to the counsel opposite. Learned counsels for the parties are directed to file short written submissions at least one week before the hearing after exchanging copies with each other. List the matter for arguments on 08.05.2024.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM